

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

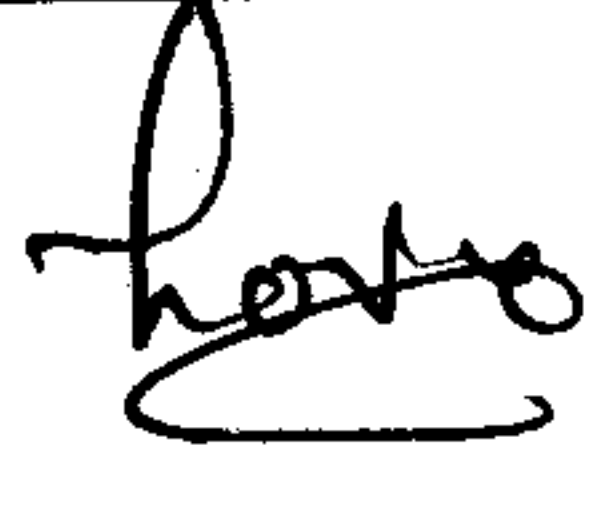
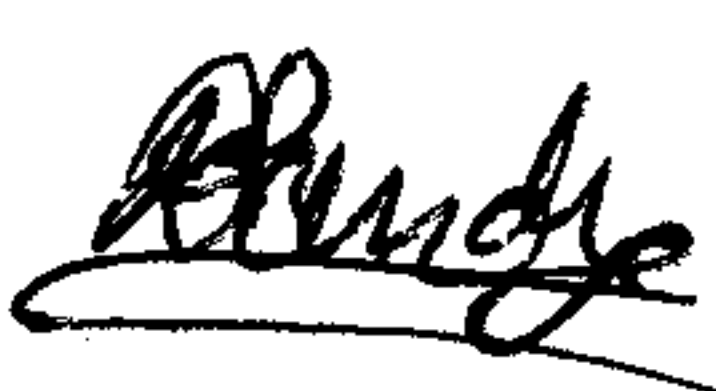
C.P.(I.B) No. 612/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2019**

Name of the Company: SPML Infra Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	L.S Modi	Advocate	Petitioner	
2.	Devanshi Pandya on behalf of And Man	Advocate	Respondent	

ORDER

The parties are represented through learned counsels.

Learned Lawyer appearing on behalf of the Respondent filed her reply beyond stipulated time. Hence, a cost of Rs.2000/- to be deposited in the National Defence Fund.

List the matter on 20.01.2020.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 9th day of December, 2019.